

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC": NEW DELHI**

BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA No.:- 3955/Del/2018
Assessment Year: 2014-15

Tajinder Singh, House No. 30, Ward No.31, Punjabi Colony, Kichha-263148 PAN-AXRPS9937J (Appellant)	Vs.	Income Tax Officer- 1(5), Rudrapur (Respondent)
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Assessee by:	None
Department by :	Shri S.L. Anuragi, Sr. DR
Date of Hearing	08/01/2019
Date of pronouncement	08/01/2019

ORDER

AMIT SHUKLA, J.M.

This is an appeal filed by the assessee against the order of Ld. CIT(A), Haldwani vide order dated 09.03.2018 pertaining to assessment year 2014-15.

2. In this case notice was sent to the assessee for hearing by Regd. AD Post for 16.10.2018 at the address mentioned in

Form No. 36 vide Column No. 10 wherein the assessee is required to indicate the address at which notices are to be sent.

3. However, at the time of hearing no one was present on behalf of the assessee. The appeal was passed over. Despite the same, in the second round also no one was present.

3. A perusal of the record shows that the date of hearing was intimated to the assessee. Despite the same neither anyone was present nor was any request for adjournment received. From the above it is evident that the assessee is not interested in the prosecution of appeal.

4. Considering the facts and keeping in view the provisions of Order V Rule 19A of the Income-tax Appellate Tribunal Rules, as were considered in the cases of CIT vs. Multiplan (India) Pvt. Ltd., 38 ITD 320 (Del); and Late Tukoji Rao Holkar, 223 ITR 480 (MP), we dismiss this appeal filed by the assessee. The assessee, if so advised, shall be free to move this Tribunal praying for recalling of this order and explaining the reasons for non-compliance etc. and if the Bench is so satisfied about the reasons etc., then this order shall be recalled.

5. In the result appeal of the assessee is dismissed in limine.

Order pronounced in the Open Court on 8th January,
2019.

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Dated: 8/01/2019

SH

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New
Delhi

	Date
Draft dictated on	8 .01.2019
Draft placed before author	8.01.2019
Draft proposed & placed before the second member	
Draft discussed/approved by Second Member.	
Approved Draft comes to the Sr.PS/PS	
Kept for pronouncement on	
File comes back to PS/Sr. PS	
Uploaded on	9.01.2019
File sent to the Bench Clerk	
Date on which file goes to the AR	
Date on which file goes to the Head Clerk.	
Date of dispatch of Order.	